

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s EASUN REYROLLE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Easun Reyrolle Limited
2.	Date of incorporation of corporate debtor	29-08-1974
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L31900TN1974PLC006695
5.	Address of the registered office and principal office (if any) of corporate debtor	Temple Tower, 6 th Floor, No.672, (Old No.476), Anna Salai, Nandanam, Chennai 600035 TN.
6.	Insolvency commencement date in respect of corporate debtor	05-05-2020 / 08-05-2020
7.	Estimated date of closure of insolvency resolution process	04-11-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	B Parameshwara Udpa IBBI/IPA-002/IP-N00480/2017-2018/11445
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: NO.827/7 ,4 th Block, BEL Layout, Vidyananyapura Bangalore 560097 E-mail: beepeyou@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B Parameshwara Udpa H.No.827/7 ,4 th Block, BEL Layout, Vidyananyapura Bangalore 560097 E-mail: beepeyou@gmail.com
11.	Last date for submission of claims	22-05-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web: www.ibbi.gov.in/home/downloads -----

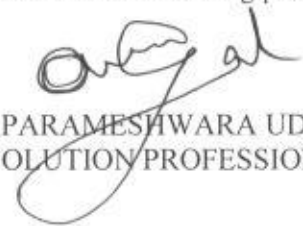
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Easun Reyrolle Limited on 05-05-2020.

The creditors of M/s Easun Reyrolle Limited, are hereby called upon to submit their claims with proof on or before 22-05-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 09-05-2020
Place: Bangalore


B PARAMESHWARA UDPA
INTERIM RESOLUTION PROFESSIONAL